

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH

STAY Application No. : E/Stay/374/2012
COD Application No. : E/COD/73/2012
Appeal No. : E/365/2012-EX[DB]

Dated: 06/07/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,
MAJESTIC INDUSTRIES LTD.
SCO 216, IRON MARKET, SECTOR-29-
D, CHANDIGARH.

MAJESTIC INDUSTRIES LTD.

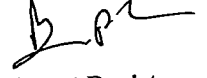
(Appellant)

VS

C.C.E. CHANDIGARH

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. A/781/2012-EX[DB] , MISC Order No. MO/787/2012 and SO/1039/2012 dated 29/06/2012 passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Assistant Registrar
EXCISE Appeal Branch

Copy To,

1. Respondent

C.C.E. CHANDIGARH
C.R. Building, Plot No. 19, Sector 17-C,
Chandigarh 160017

2. Advocate(s) / Consultant(s):

RUPAM K.AGGARWAL &
MRS.RITAM AGGARWAL,ADV
ROOM NO 19, NEW BAR COMPLEX,
PUNJAB & HARYANA HIGH COURT
OFFICE CUM RESI #737 SECTOR 2,
PANCHKULA.

3. C.D.R

4. Bar Association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Gaurd File


Assistant Registrar
EXCISE Appeal Branch

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 29.06.2012

Hon'ble Sh. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

**Excise COD No. 73 of 2012, Excise Stay Application No. 374 of 2012 and
Excise Appeal No. 365 of 2012**

M/s Majestic Industries Ltd.

Appellants

Vs.

CCE, Chandigarh

Respondent

None for the appellants.

Sh. S.R. Meena, AR for the respondent.

Coram: **Hon'ble Mr. Justice Ajit Bharihoke, President**
 Hon'ble Sh. Rakesh Kumar, Member (Technical)

MISC ORDER NO 787/2012-Ex (BA)
STAY ORDER NO 1039/2012-Ex (BA)
FINAL ORDER NO. 17781/2012-Ex (BA)

No one appears on behalf of the appellant even on the second call.

Condonation of Delay application, appeal as well as stay application are dismissed for non-prosecution.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant